

Scheme of District Legal Services Authority, Fatehabad at a Glance.

1. **Legal Helpline Services for providing free legal aid .**

In this scheme, Any person who has any legal problem, can seek legal advice through the said help line Telephone no.0172-2583309 on any working day and also available on toll free no. 1800-180-2057. Legal services Helpline at District ADR Centre, Fatehabad on land line no. 01667-231174 during working hours on any working day.

△ In the month of February, 2017 total eight calls were received for giving assistance by retainer Advocates.

2. **Legal Care & Support Centres in Gram Panchayats:-**

Legal Care & Support Centres are running in 14 villages of District Fatehabad and 4 at SDLSC, Ratia and 6 at SDLSC, Tohana for providing free legal aid. The duties of empanelled lawyers along with Para Legal volunteers in each village has been fixed by this authority on rotation basis to provide services from 2:00 pm to 5:00 pm on every Sunday and Wednesday.

3. **Panel Lawyers of DLSA, Fatehabad:-**

There are 40 advocates in the panel of District Legal Services Authority, Fatehabad to perform their duties as legal aid counsel in the various activities/schemes run by District Legal Services Authority, Fatehabad.

4. **Para-Legal volunteer Scheme:-**

There are total 40 Para Legal Volunteers have been identified for performing the duties at Legal Care & Support Centres, Legal Literacy Camps etc. as Para-Legal volunteers as fixed by this authority.

5. **Legal Literacy Camps on Sunday and Holiday at villages:-**

In this scheme the Legal Aid Counsel have been directed to hold the legal awareness camps on Sunday and holiday in the remote rural areas for apprising the people about their legal rights and to ensure wide publicity of the provisions of the acts through the empanelled advocates and other resource persons.

△ There were total 04 camps organized in the month of February, 2017 by this Authority.

6. **Duty of Legal aid counsel for Remand work:-**

According to Section 12 (g) of the Legal Services Authorities Act, 1987 (as amended in 1994), any person in custody, including custody in a protective home or in juvenile home or in psychiatric hospital or psychiatric nursing home, is entitled to legal services for filing or defending a case. A large number of under trial prisoners who are not in a position to engage lawyers for defending them, feel handicapped in their defense and remain incarcerated for long period. Therefore, the model scheme modulated by Haryana State Legal Services Authority, So that no body remains unrepresented at the time of remand hour. In this regard empanelled advocates have been deputed in lower courts for representing under-trial prisoners, giving legal advice to them and filing their applications.

7. **Jail Visit of Legal Aid counsel on every Sunday/Legal Aid Clinics at Jail.**

District Legal Services Authority, Fatehabad has established Permanent Legal Aid Clinics/Centers in Central Jail-II, Hisar. One empanelled advocate visited the Central Jail-II, Hisar on every Sunday for giving legal advice to the accused/ convicts if the need be and collecting their applicants/representations, if any and to submit the same to the concerned courts on the next working day.

△There were total 04 Jail visits organized in the month of February, 2017 by this Authority.

8. **Monthly National Lok Adalat at Fatehabad:-**

Haryana State Legal Services Authority has leveraged the important mechanism of Lok Adalat' as an effective alternative dispute resolution method for ensuring quick and final consensual disposal of cases without any extra cost or fees binding on the parties. In this regard, Monthly National Lok Adalats were organized on the specialized matters in the year 2016. Now, bio-monthly National Lok Adalat take place of monthly National Lok Adalat in the year 2017. The first bio-monthly National Lok Adalat was held on 11.02.2017 in which all types of cases were taken up and settled. There were total 2058 cases taken up and 463 settled in the said National Lok Adalat (in which 424 pending cases were settled and 39 pre-litigative matters were settled).

9. **Daily Lok Adalat in the Courts of District Fatehabad:-**

Lok Adalats in the Courts and Mobile/Rural Lok Adalats are not permanent features and organized periodically on schedule dates fixed by this authority. In order to make

the forum of Lok Adalats available to the people as Alternative Disputes Resolution forum on Permanent and Continuous basis, this authority has set up Daily lok Adalat in all the courts at District Fatehabad from 4:00 P.M. to 4:30 P.M.

△There were total 756 cases taken up and 359 were settled in daily lok adalat in the month of February, 2017.

10. **Regular visit to old Age Day Care Home “BagBaan”:-**

Ld. District & Sessions Judge-cum-Chairman, District Legal Services Authority, Fatehabad visited to BagBaan once in a month for providing Legal help to Senior citizens.

△On dated 17.02.2017 Ld. District & Sessions Judge, Fatehabad visited the old Age Home.

11. **Front Office in court at Fatehabad:-**

Front office has been set up in District ADR Centre, Fatehabad for providing free legal aid to the litigants/members visiting this permanent legal aid clinic. Five Retainers Advocates have been deputed to man the front office on rotation basis.

12. **Legal Literacy Cell in Schools and Colleges in the District, Fatehabad.**

In Fatehabad District at present there are 61 Senior Secondary Schools, 55 Govt. High Schools, 67 private schools and 7 colleges in which Legal Literacy Cells have been constituted. List of names of Chairman and Co-ordinators alongwith their telephone no. have been sent to the HSLSA, Chandigarh by the District Education Officer, Fatehabad and a copy of the same has also been sent to the District Legal Services Authority, Fatehabad. In all the schools wherein the Legal Literacy Cells have been constituted, the children are given Legal education and are also made aware about human rights and social evils of female-feticide, dowry, domestic violence and drugs etc. In the year 2016-17, several competitions were organized in the District, Fatehabad at school and college level, followed by competitions at District level and then Divisional level. District Level Competition was held on 31.01.2017 attended by Ld. District & Sessions Judge alongwith Secretary, DLSA, Fatehabad at GSSS, Village Bighar, (Fatehabad).

13. **Scheme for free and competent legal services-2010:-**

In compliance of the provisions in Section 4 of the Legal Services Authorities Act, 1987(Central Act 39 of 1987) and to make available free and competent legal services to the persons entitled thereto under Section 12 of Legal Services Authorities Act, 1987, the above said scheme is framed. In this regard, a committee has been constituted by the District legal services Authority, Fatehabad.

14. **Scrutinizing & Evaluation Committee**

Chairman of the Committee: -

Chief Judicial Magistrate-cum-Secretary,
District Legal Services Authority, Fatehabad.

Members: -

1. Ld. ACJM, Fatehabad
2. Sh. Madan Mohan Grover,(Practising as an Advocate Fatehabad. Last more than 15 years)

15. **Retainer Advocates of DLSA, Fatehabad**

1. Sh. Anil Sharma, Advocate
2. Sh. Sushil Kumar, Advocate.
3. Sh. Kapil Suneha, Advocate.
4. Sh. Subhash Jhangu, Advocate.
5. Sh. Sudhir Kumar, Advocate

16. **Female Prosecution Counsel Scheme:-**

In the year 2009 HSLSA has also started Model Scheme for legal Aid Prosecution Counsel Scheme for Legal Aid Prosecution Counsel for victims of rape and other crime against women and children. Under this scheme, Lady Advocates on the panel of DLSA are required to visit the police station falling under Jurisdiction of concerned courts allotted to them under the scheme and give legal assistance to the victims of rape and crimes against women and children. At the stage of trial also, any victims of such crimes against women and children can be provide the services of such legal aid counsel.

In this Scheme a cell of Female prosecution counsel has been constituted for each Police station of District, Fatehabad. The legal aid counsel may be available on cell, so that free legal assistance counsel be provided to the victim of rape and other

crime against women & children at Police Stations level before recording the statement of victim.

17. Deputing One Lawyer and one member of staff for recording and receiving the grievances of people.

In this scheme a panel lawyer and a member of the staff for recording and receiving the grievances of people which require legal assistance for their redressed. They may explain to the villager about the various facilities available in the legal services authority. This may be done with the permission of the Gram Sabha.

18. Scheme for Legal Services to Disaster Victims through Legal Services Authorities.

A core group under the control of District Legal Services Authority, Fatehabad has been established at District Fatehabad to spring in to action in the event of a disaster, whether man made or natural, which is given as under:-

Core group of District Legal Services Authority, Fatehabad

Officer

1. Chief Judicial Magistrate, Fatehabad.

Lawyers

1. Ms. Suman Lata Siwach, Adv.
2. Sh. Rohtash Bishnoi, Adv.
3. Sh. Gurmeet Singh, Adv.
4. Sh. B.S. Sandhu, Adv.

Medical Doctors

1. Dr. Ankush Bishnoi
2. Dr. Deepak

NGO's

1. Sh. Harish Khurana C/o Rotary Club
2. Sh. Parveen, C/o Lions Club.
3. Smt. Darshan Kaur C/o Social Health Education
4. Sh. C.P. Ahuja, C/o Bharat Vikash Parishad.

19. Bachpan Bachao Andolan

A new scheme has been launched by Haryana State Legal Services

Authority, Chandigarh for women and children. In this scheme para legal volunteers has been deputed in all the police stations of District Fatehabad to collect the information about the cases relating to the missing women and children in the police stations and submit their reports to this Authority for taking appropriate action in any case, if required.

20. Mediation and Conciliation Centre Fatehabad.

Mediation and Conciliation centre is working in District ADR Centre, Fatehabad. There are nine Mediator Advocates have been deputed to make efforts for comprise between the parties in the cases which were forwarded by the courts to the Mediation Centre, Fatehabad.

△There were total 10 cases disposed off by the Mediator Advocates through Conciliation in the month of February, 2017.

21. Legal Aid at State Expenses.

Section 12 of the Legal Services Authorities Act, 1987 read with rule 19 of the Haryana State Legal Services Authority Rules, 1996 specified the persons legible for free legal aid at State expenses. Every accused unable to engage a lawyer due to poverty, or incommunicado situation is entitled to free legal service at the cost of the State. The entitlement to free legal aid is not dependent on the accused making an application before the Magistrate/Sessions Judge who is bound to inform the accused of his right to obtain free legal aid and to provide legal aid except when the accused is not willing to take advantage of the free legal services provided by the state.

△There were total 05 applicants provided free Legal Aid counsel during the month of February, 2017

22. Permanent Lok Adalat(Public Utility Services)

Permanent Lok Adalat(Public Utility Services) has been established at District Court, Fatehabad.. The post of Chairman is laying vacant, two members are holding the PLA (PUS), Fatehabad at the time

△There were total 17 cases disposed off in the month of February, 2017.

23. Monitoring Committee at district level:

Monitoring committee has been established at district level to check the progress of each and every legal aid case and the performance of the panel lawyer or retainer lawyer and send the bi-monthly report to the higher authority. District & Sessions-cum- chairmen as Chairmen of this committee and Chief Judicial Magistrate-cum- Secretary and Sh. Madan Lal Gupta,(Senior Advocate having experience more than 20 years) are member of this committee.

24. Holding of Jail Lok Adalat:

In compliance of direction received vide letter No.MS/HLSLA/LA-III/F-90/2014/14216-36 dated 10.07.2014 and its subsequent letter No.MS/HLSLA/LA-III/F-90/2014/15197-217 dated 05.08.2014 from the office of Ld. Member Secretary that the Secretaries of DLSAs in the State of Haryana has been directed to hold Jail Lok Adalat on 1st Wednesday of every month in the jails or on the next working day if 1st Wednesday happens to be holiday.

25. Visit of Jail regarding Right of a Child while in jail with his/her mother:-

In compliance of direction received vide letter No.8975-95(DS)/2014/MS/HLSLA dated 18.04.2014 from the office of Ld. Member Secretary that the Secretaries of DLSAs in the State of Haryana has been directed to visit the jails in their respective districts on monthly basis and to ensure the compliance of the directions of Hon'ble Supreme Court given in R.D. Upadhyay Vs. State of Andhra Pradesh and others.

26. Staff of DLSA, Fatehabad

1. Sh. Devender Kumar, Assistant
2. Sh. Bharat Bhushan, Jr. Scale Stenographer
3. Sh. Pankaj Kumar, Clerk
4. Sh. Devender Kumar, Driver
5. Sh. Rakesh Kumar, Peon
6. Sh. Pardeep Kumar, Sweeper
7. Sh. Sandeep Kumar, Mediation Peon

